

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI**

Principal Bench, COURT NO. IV

Service Tax Appeal No. 52108 of 2015

[Arising out of the Order-in-Appeal No. 78 (SLM)/ST/JPR/2015 dated 13/03/2015 passed by The Commissioner of Central Excise - II, Jaipur (Rajasthan).]

M/s Pathan Carriers & Suppliers

Opposite RSEB Sub Station,
Ratanada Circle,
Jodhpur (Rajasthan).

Appellant

Versus

**Commissioner of Central Excise
and Service Tax**

NCR Building, Statue Circle,
C Scheme,
Jaipur - 302 005 (Rajasthan).

Respondent

Appearance

Shri Firoz Khan, Prop. - for the appellant.

Shri Sanjay Jain, Authorized Representative (DR) - for the Respondent.

CORAM: **Hon'ble Mrs. Archana Wadhwa, Member (Judicial)**
Hon'ble Shri C.L. Mahar, Member (Technical)

Final Order No. 53610/2018 Dated : 26/12/2018

DATE OF HEARING/DECISION : 26/12/2018.

C.L. MAHAR :-

The appeal is allowed by way of remand. For order, see order of date in Service Tax Appeal No. 50876 of 2014.

(Operative part of order pronounced in open court.)

(Archana Wadhwa)
Member (Judicial)

(C.L. Mahar)
Member (Technical)